

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 3**  
**56(ND)/2016**

**IN THE MATTER OF:**

Affordable Exports

.... Petitioner

v.

M/s. Apparel Export Promotions  
Council & Ors.

.... Respondent

**Order U/s. 397/398**

**Order delivered on 04.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the UoI : Adv. Aditya Sikka, Adv. Meghav Gupta, Adv.  
Onshi Jhakar  
For the Respondent : Adv. Siddhartha, Adv. Nandita Seth, Adv.  
Avantika Panwar  
Adv. Anil Panwar, Adv. Tanishq Panwar, Adv.  
Gopal Singh, Adv. Ankit Singal, Adv. Samyak  
Jain

**ORDER**

**CA-721/2018**

This application has been filed by Union of India (MCA). A new counsel Mr. Aditya Sikka appeared on behalf of Union of India (MCA) and seeks time to get instructions from the Union of India (MCA) and proceed with the matter. At request and by consent, list the matter on **16.05.2024**.

**CA-765/2018, CA-708/2019**

List on **16.05.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**